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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA160/2017 In Co. Appeal No. 3/58, 59/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.08.2017**

Name of the Company:

Oriental Insurance Co. Ltd.

V/s.

Ambuja Cements Ltd. & Ors.

Section of the Companies Act:

Sections 58, 59 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	KAMAL AGRAWAL	FCA - OR	Petitioner	Kamal Agrawal
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2.

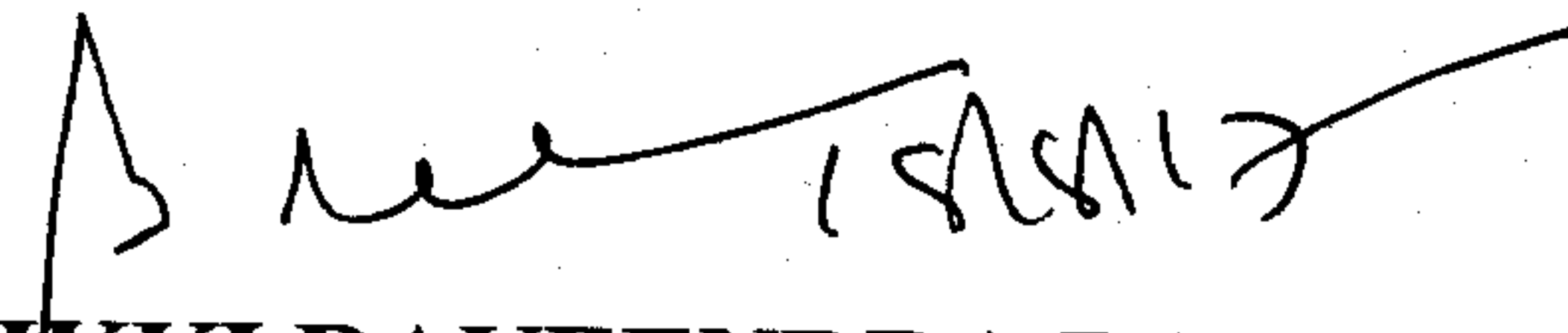
ORDER

Learned FCA Mr. Kamal Agrawal present for Original petitioner. None present for Original Respondent.

Applicant is directed to issue notice to proposed respondents and Respondents 1 to 3 along with copy of application IA 160/2017 and shall file proof of service.

Respondents no. 1 to 3 and proposed respondents shall file reply if any in IA 160/2017 within two weeks from the date of service of notice and shall serve copy in advance to the Applicant.

List the matter on 15.09.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 18th day of August, 2017.